

submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P. appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M., Deoghar on 12th April, 2021 and on that day on his taking his wife to his house with an undertaking that he will keep and maintain the opposite party no.2 with full honour and dignity as his lawful wife, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Deoghar in connection with Complaint Case No.1554 of 2019 with the condition that he will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

It is made clear that in case the opposite party no.2 does not appear before the trial court on 12th April, 2021, still the petitioner shall be enlarged on bail on furnishing bail bond of Rs.25,000/- with two sureties of the like amount each to the satisfaction of learned J.M., Deoghar in connection with Complaint Case No.1554 of 2019 with the condition that he will co-operate with the trial of the case with further condition that he will resume conjugal life with the opposite party no.2 as and when the opposite party no.2 joins him for resuming the conjugal life and the petitioner will keep and maintain her with dignity and honour as his lawful wife and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)